

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 4th February, 2020.

No. LR (A) 32/92/Pt.IV/176 –In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal procedure 1973 the Governor of Meghalaya is pleased to appoint the following persons as Government Pleaders/ Public Prosecutors, for the respective Districts as indicated against each name with immediate effect and until further orders:-

	<u>Headquarters</u>	<u>Name</u>
1.	<i>West Khasi Hills District, Nongstoin</i>	(1) Shri Kenny Wahlang
2.	<i>East Jaintia Hills District, Khliehriat</i>	(1) Shri. Rechesly Jana Nongbet
3.	<i>Ri-Bhoi District, Nongpoh</i>	(1) Shri Abdul Mabood
4.	<i>South West Khasi Hills, Mawkyrwat</i>	(1) Smti Ibaphidahun Shisha Lyngdoh Mawphlang
5.	<i>West Jaintia Hills, Jowai</i>	(1) Shri M. Surong (DSJ) (2) Smti Yorika Shylla (JHADC)
6.	<i>East Garo Hills, Williamnagar</i>	(1)Shri Augustine R. Marak
7.	<i>East Khasi Hills, Shillong</i>	(1) Shri Subrangshu S. Das (DSJ) (2) Shri Kitborlang Kharmawphlang(KHADC)
8.	<i>South Garo Hills, Baghmara</i>	(1) Shri Eubrenal N. Marak
9.	<i>South West Garo Hills, Ampati</i>	(1) Shri Tengsrang M. Sangma
10.	<i>West Garo Hill, Tura</i>	(1) Smti J. Chetry (DSJ) (2) Shri Tengsrang M. Sangma
11.	<i>North Garo Hill, Resubelpara</i>	(1) Shri Augustine R. Marak -Also in Williamnagar


(S.Khari Lyngdoh)

Commissioner & Secretary to the Govt of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.IV/176-A,
Copy forwarded to :-

Dated Shillong, the 4th February, 2020.

1. The Advocate General of Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, East Khasi Hills District, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Tura/Williamnagar, Ampati.
5. The Superintendent of Police, Shillong/Jowai/Khliehriat/Nongpoh/Mawkyrwat/Nongstoin/Tura/Ampati, Williamnagar/Resubelpara.
6. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Public Prosecutors/Government Pleaders shall be paid a retaining fee and fees for appearances etc. as laid down in O.M. No. LR(B)15/2002/Pt./102 dt. 02.02.2009 and as amended subsequently.

Contd...2/-

7. The Advocates concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
8. The Secretary of the Shillong High Court Bar Association.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. DIPR, Shillong.
12. The Treasury Officer, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/ Resubelpara/Ampati.
13. Law (B) Department.
14. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
15. Guard file.

By order etc.,



Under Secretary to the Govt. of Meghalaya,
Law Department.